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O.A. No. 135 of 2009

Order dated: 08.04.2009

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. S.C.Pradhan, Ld. Counsel appearing for the applicant and Mr. B.K.Mohapatra, Ld. Additional Standing Counsel for the Respondents.

2. Though, there is no impugned order in this case, the applicant is aggrieved by the inaction of the Respondents in not relieving him from the present assignment from-where he is transferred to Chennai as per Annexure-1. He has already submitted a representation for early relieve vide Annexure-2. It is seen that his transfer is a chain transfer and the administration is likely to take time to complete the formalities for implementing the order at Annexure-1. However, keeping in view the personal grounds mentioned in Annexure-2, the Respondents No. 2 & 3 are directed to consider the case of the applicant and make necessary arrangement for implementation of their own order at Annexure-1 within a reasonable time frame.

3. With the above observation and direction, the O.A. is disposed of at the stage of admission.

4. Send copies of this order to the Respondents.


MEMBER (A)